Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No 93 of 2011 &
IA. 163 of 2011

Dated :5th September, 2011

Present: **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. V.J. Talwar, Technical Member

Kanan Devan Hills Plantation Co. P. Ltd. & Ors … Appellant(s)

Versus

K.S.E.R.C. & Ors. ….Respondent(s)

Counsel for the Appellant(s): **Mr. Joseph Markos, Sr. Adv. with**
Mr. M.P. Vinod & Ms. Neelam

Counsel for the Respondent(s): **Mr. M.T. George for KSEB**
Mr. Ramesh Babu for R.1

ORDER

Mr. George, the learned counsel, has filed Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply.

Post the matter on ***10.10.2011***. In the meantime, the learned counsel for the Respondent is directed to file the reply after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS